

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP SR.2862/2002

Dated:26.06.2003

OA. 145/1997

Between:

A. Krishna Kumar

..Applicant

and

1. N.Gopal Rao CGDA (Retd).

2. M.Kumara Swamy, Former CGDA
(Retd. as F.A. (DS))
(Respondents 1 and 2 c/o the
CGDA, West Block, R.K.Puram,
New Delhi.

3. Biswajit Banerjee, Former CGDA
at present F.A. (DS),
Ministry of Defence (Finance Division),
New Delhi.

4. G.C Bhattacharya, present CGDA,
West Block-V, R.K.Puram, New Delhi.

5. D.R K Reddy, JCD, c/o the CGDA, Secunderabad,
No 1, Staff Road, Secunderabad.

..Respondents

Counsel for the Applicant

: Mr.L.V.Uma Maheswara Rao

Counsel for the Respondent

: Mr.V.Rajeswara Rao

CORAM:

The Hon'ble Mr. Justice K.R. Prasada Rao : Vice Chairman

The Hon'ble Mr.S. Manickavasagam : Member (Admin.)

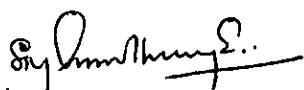
O R D E R

{ Order as per Hon'ble Mr. Justice K.R. Prasada Rao. V.C }

On a perusal of the records it is found that the main
OA 145/97 and batch of cases filed by the applicants are
dismissed after considering the merits of the cases. The
applicant submitted that the interim orders granted in the main

OA 145/97 are in their favour and the said interim orders passed are not vacated. But when the main OA has been dismissed the interim orders passed till disposal of the main OA ceased to be in operation even without any necessity of passing any specific orders in that regard. The applicant submitted that certain findings given in the judgements are in their favour and the authorities have violated those findings. When the main OAs are dismissed we do not get any jurisdiction to proceed against the respondents for any contempt merely because the respondents have not followed any observations made by the Tribunal during the course of the judgement. The applicants are entitled to challenge any adverse orders passed against them, if they feel that a fresh cause of action arose to challenge the same. But prima facie we find that there is no order in favour of the applicants on the basis of which these petitions could be maintained for taking action for contempt. Though the office has raised an objection that these petitions ^{are} not filed within the time we find it not necessary to ^{go} ~~get~~ into these ^{said} questions, there is no order in favour of the applicants in the above OAs filed and all the OAs filed by them have been dismissed.

2. Hence petitions are dismissed as not maintainable.



(S. MANTICKAVASAGAM)
Member (Admn.)


(K.R. PRASADA)
Vice Chair

Dated : 26th June, 2003
(Dictated in Open Court)